ITEM NO.12 (PH) COURT NO.13 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 14359/2021
(Arising out of impugned final judgment and order dated 23-08-2021 in WP(C) No. 5127/2021 passed by the High Court Of Delhi at New Delhi)

NATIONAL HIGH SPEED RAIL CORPORATION LIMITED Petitioner(s)

VERSUS

MONTECARLO LIMITED & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.115593/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115596/2021-EXEMPTION FROM FILING O.T. and IA No.115595/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 21-10-2021 This petition was called on for hearing today.
CORAM :
HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Mr. Amit Kumar Mishra, Adv.
Mr. Gaurav Mahajan, Adv.
Mr. Kunal Chatterji, AOR
Mr. Sanjeet Ranjan, Adv.
Mr. Yash Kumar, Adv.
Ms. Maitraye Banerjee, Adv.

For Respondent(s) Mr. Anshin H. Desai, Sr. Adv.
Mr. Monish Panda, Adv.
Mr. Parth J. Contractor, Adv.
Mr. Ayush Sharma, AOR
Ms. Priyamwada Sinha, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr. Tushar Mehta, learned Solicitor General appearing for the petitioner started his arguments at 12.50 p.m. and was on his legs when the Court rose for the day leaving the matter as part-heard.

Signature Not Verified
Digitally signed by R Natarajan
Date: 2021.10.21 16:38:21 IST
Reason:

List on Tuesday, the 26th October, 2021 as part-heard.

(NEETU SACHDEVA) (NISHA TRIPATHI)
COURT MASTER (SH) BRANCH OFFICER